

0.A.19/90.

(5)

Date : 27.6.1990.

Neither the applicant nor his advocate is present.

Mr. S.R. Atre, Advocate for Mr. P.M. Pradhan, Counsel appears for Respondents No.1 and 3.

Mr. S.E. Dhawan, Advocate for Respondents No.2 and 4. He has filed his note of appearance which is taken on record. He requests to grant time for filing reply.

Adjourned to 1-8-1990 for reply and further directions.

No notices to either side.

*Dhawan*  
Dy. Registrar.

OA 19/90 1-8-90

Mr. S. Matrajan, Advocate for the Applicant.

Mr. V.M. Pradhan for Mr. P.M. Pradhan Advocate for Respondents 1 and 3.

Mr. S.C. Dhawan, Advocate for Respondents 2 and 4.

The Respondents have filed reply in the matter and copy has been received by the Advocate of the Applicant.

Mr. Matrajan says that this matter has to come up before the Principal Bench on 10.8.90 for passing the order on the M.P. No. 1014/90. On the request of Advocates on both sides place the matter before the Dy. Registrar for further orders on 5.9.90.

*Pr. D. S. Matrajan*  
Dy. Registrar.

Notice dt. 14.6.90  
Served on Applicant No.  
& Reg. No. 13  
dt. 18.6.90  
No  
27.6.1990

Notice dt. 14.6.90  
Served on Advocate  
Applicant & dt. 14.6.90

No  
27.6.1990

Notice dt. 14.6.90  
Served on Applicant  
No. 1 vide his letter  
dt. 21.6.90  
No  
27.6.1990

1/4/90  
Telegram issued  
to the Deputy Registrar  
C.A.T. New Delhi;  
on dt 6.7.90

No  
6.7.90

Reply of Respondents No. 2 & 4  
Received reply to the application  
from Respondents in OA/TA No. 19/90  
by hand/post on 27.7.90.

Date: 27.7.90 Receiving Clerk

Notice dt. 14.6.90  
Served on all Respondents  
& Apperelal of Mr. Acharya

No  
27.6.1990

OA 19/90

(6)

Date: 5.9.90

Neither the Applicant nor his Advocate is present.

Mr. V.M. Bendre for Mr. P.M. Pradhan for Respondents No. 1 and 3.

Mr. S.C. Dhawan, Advocate for Respondents No. 2 and 4.

Compliance report

sent to Principal Bench, New Delhi on 14/9/90. & telegram regarding Compliance was already sent on 6/7/90.

sb  
19/9/90.

In this matter we have received a communication dated 22.8.90 from the Principal Bench, New Delhi forwarding therewith a copy of the order dated 17.8.90 passed by the Hon'ble Chairman. They have requested our Bench to send a report about the service of notice on the Applicant as well as the Respondents. The Registry has sent a telegram dated 6.7.90 informing the Principal Bench that notices have been served on the Applicant as well as all the Respondents.

The matter is to be listed on 24.9.90 before the Dy. Registrar of the Principal Bench for service report and for completing the pleadings.

Place this matter before Dy. Registrar for further directions on 24.10.90.

  
Dy. Registrar.

Dated: 24.10.90  
25.10.90

None present for the Applicant. Respondents No. 1 & 3 Bls. V.M. Pradhan for Sh. P.M. Bhatia, & S.C. Dhawan for Res. No. 2 & 4. Below mentioned pleadings are completed till 31.12.90 for receiving till from the communication from Dy. Registrar, P.B. New Delhi.

Registrar.

OA 19/90

(7)

Date: 24.10.90 adjourned to  
25.10.90

Neither the Applicant nor  
his Advocate are present.

Mr. V.M. Pradhan for Mr. P.M.  
Pradhan for Respondents No.1 and 3.

Mr. S.C. Dhawan, Advocate  
for Respondents No. 2 and 4.

Adjourned to 31.12.90 for  
receiving the communication from  
Dy. Registrar, Principal Bench,  
New Delhi. Office to write a letter  
to the Dy. Registrar,  
Principal Bench, New Delhi  
informing that pleadings in the  
matter are completed and inform  
whether this matter should be  
transferred to Principal Bench,  
New Delhi.

Letter sent to Dy. Regr.,  
C.A.T., New Delhi  
on 29/10/90.

*29/10/90*

Letter dtd. 14/10/90  
served to Dy. Registrar  
(J) on dtd. nil.

*Registrar.*

OA 19/90

Date: 31.12.90

Neither the Applicant nor  
his Advocate are present.

Mr. S.R. Atre for Mr. P.M.  
Pradhan for Respondent No.1 & 3.

Mr. S.C. Dhawan, Advocate  
for Respondent No. 2 and 4.

Letter already sent to  
Dy. Registrar (J), Principal Bench,  
New Delhi requesting to convey  
the order of the Principal Bench  
regarding transfer of the matter  
if any. No reply received from  
Principal Bench, hence adjourned  
to 13.2.91 for further directions.

Letter dated 21-12-90  
alongwith Hon'ble  
Chairman's order  
dt 14-12-90 received  
on 31-12-90.

*Registrar.*

*21/12/90*

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3  
per lobular  
fixed for direct occlusion  
8/1/91  
for C.O. <sup>(Open)</sup>

Dated: 8-1-91. (PER: M.Y. PRIOLKAR  
M(A)

Order dtd. 8.1.91  
served on Resps.  
Also 1, 2 & 3 on  
dtd. 31/1, 31/1/91  
& 11/1 respectively.

16.5-91

Dec  
As ordered by Chairman  
CAT in his order dated 14-12-90,  
this case may be transferred  
to the Principal Bench.  
Registry may take urgent  
action to transmit the  
entire record of this  
case to the Principal Bench  
as early as possible.  
11

 (T. Pr. Skarbiec)  (M. y. P. Szolcza)   
 M(A)